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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2848/97

New Delhi, this 9th day of December, 1997

Hon'ble Shri S.P.Biswas, Member (A)

1. Pitambar Dutt & two ors.
RZ 143, Brahmpuri
Pankha Road, Nangal Rai, New Delhi
2. Dharmbir
3. Rameshwar
both r/o Darya Purkhad
Post Ujaw, New Delhi .. Applicants

(By Advocate Shri R.L.Sethi)

versus

Union of India, through

1. Chief Engineer
Hqrs., MES, Delhi Zone
Delhi Cantt
2. Administrative Officer-1
Hqrs. Chief Engineers
MES Delhi Zone, Delhi cantt. .. Respondents

ORDER(oral)

This application is badly hit by limitation inasmuch as the applicants who were engaged as casual labours sometime in 1986 for a short period, have come to this Tribunal in December, 1997, i.e. after a lapse of eleven years, for their re-engagement. The application is accordingly dismissed at the admission stage itself, with no order as to costs.


(S.P. Biswas)
Member (A)

/gtv/